F.No.33 (1)/2009-Judi

Government of India Ministry of Law & Justice Department of Legal Affairs Judicial Section 非物物质

New Delhi, the 8th May, 2009

ORDER

Regarding settlement of the belated fee-bills submitted by the Government Subject: Counsel beyond the prescribed period of three months from the date of disposal of the case.

As per the orders of the Competent authority in the Department of Legal Affairs, the powers to accept and settle the belated fee-bills of the Government counsel. submitted by them beyond the prescribed period of three months but within one year from the date of disposal of the case, shall henceforth, be exercised by the Officer-in-Charge of the followings units of this department at their discretion, in respect of the Panels of counsel under their respective administrative control, with immediate effect and until further orders, on case to case basis and further subject to submission of proper justification / reasons for delay, in writing, by the Government Counsel :-

- (i) Branch Secretariat, Chennai;
- Branch Secretariat, Bangaluru; (11)
- (iii) Litigation (High Court) Section, New Delhi; and
- Litigation (Lower Court) Section, New Delhi. (iv)

These officers shall however, submit a monthly statement of the belated 2. fee-bills so allowed by them to the Main Secretariat (Judicial Section) in the enclosed

format.

Encl.: as above.

C

(M.A.KHAN YUSUFI) Joint Secretary & Legal Adviser (Tel.No.23385383)

Additional Legal Adviser-in-Charge, Branch Secretariat, Chennal.

- Additional Legal Adviser-In-Charge, Branch Secretariat, Bangaluru.
- Additional Legal Adviser-in-Charge, Litigation (High Court) Section.
- Assistant Legal Adviser-in-Charge, Litigation (Lower Court) Section.

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